



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 4th September, 2019

No. LGL. 125/2003/123.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 26th August, 2019** is hereby published for general information.

ASSAM ACT NO. XIII OF 2019

(Received the assent of the Governor on 26th August, 2019)

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 2019

**AN
ACT**

further to amend the Assam Municipal Act, 1956.

Preamble

Whereas it is expedient further to amend the Assam Municipal Act, 1956, hereinafter referred to as the principal Act, in the manner, hereinafter appearing;

Assam Act
No. XV
of 1957

It is hereby enacted in the Seventieth Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Municipal (Amendment) Act, 2019.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
section 15**

2. In the principal Act, in section 15, in sub-section (1), after clause (x), the following new clauses (xi),(xii) and (xiii) shall be inserted, namely :-

“(xi) has more than two living children from a single or multiple partners:

Provided that this provision shall not be applicable in respect of those persons, who have more than two children prior to the date of commencement of this Act; or

(xii) does not have a functional sanitary toilet in his or her residence premises for the use of his or her family members or having it but not using it ; or

(xiii) has not passed the Class XII or equivalent examination under any Council or Board recognized by the State or the Central Government, as the case may be :

Provided that in case of candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes (OBC) and More Other Backward Classes (MOBC), the minimum educational qualification shall be HSLC or equivalent examination passed under any Board or Council recognized by the Central or the State Government, as the case may be.”

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6